

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

MA 856/97 in OA 176/92

DATE OF ORDER : 04-09-1997.

Between :-

G.Srinivasulu

.. Applicant

And

1. The Chief of the Naval Staff,  
Naval Head Quarters, New Delhi.
2. The Flag Officer Commanding  
in Chief, Eastern Naval Command,  
Visakhapatnam-14.

.. Respondents

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Counsel for the Applicant : Shri P.B.Vijay Kumar

Counsel for the Respondents : Shri N.R.Devaraj, Sr.CGSC

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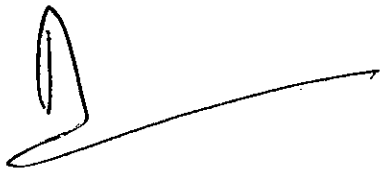
CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

(Order per Hon'ble Shri R.Rangarajan, Member (A) ).

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... 2.




(Order per Hon'ble Shri R.Rangarajan, Member (A) ).

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Heard Sri P.B.Vijay Kumar, counsel for the applicant and Sri W.Satyanarayana for Sri N.R.Devaraj, standing counsel for the respondents.

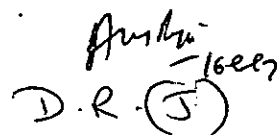
2.           is                           the  
The dispute/in regard to/date on which the applicant was initially appointed as a Civilian Educational Instructor. The applicant submits that the initial date is to be reckoned as 22.1.1969 whereas the respondents are reckoning the date as 5-1-70. The applicant has not made any representation in this connection to the respondents to reckon his initial date of appointment as 22-1-1969. He may, if so advised, file a representation, and if he is aggrieved by the reply to the representation, he may resort to the remedial <sup>means</sup> ~~authorities~~ <sup>at</sup> ~~may be~~ available to him.

3.           M.A. is disposed of accordingly. No costs.

  
(R.RANGARAJAN)  
Member (A)

Dated: 4th September, 1997.  
Dictated in Open Court.

avl/

  
D.R.(J)